

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1340  
ANSWERED ON:16.11.2010  
BETTING AND GAMBLING  
Owaisi Shri Asaduddin

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether several cases of betting and gambling have been reported in the country;
- (b) if so, details thereof;
- (c) whether the Government has any proposal to legalise the same;
- (d) if so, the details thereof and the reasons therefor;
- (e) whether any study has been conducted in this regard; and
- (f) if so, the details thereof and the time by which a decision in this matter is likely to be taken?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) & (b): Betting and Gambling falls under Entry 34 of the State List of the Seventh Schedule to the constitution of India. Moreover, Entry 62 of the State List reads as "Taxes on luxuries, including taxes on entertainment, amusements, betting and gambling". Therefore, Betting and Gambling falls under the domain of the State Governments. Accordingly, no data is maintained on the same centrally.

(c) to (f): Does not arise.